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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/171/2016  
NAME OF THE PETITIONER(S) : Mrs. Padmavathi  
NAME OF THE RESPONDENT(S) : M/s Anuragha Poultries & Breeders Pvt. Ltd. & 7 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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A.K. MYLSAMY }  
P.M. VATSALA }

COUNSEL FOR R<sub>1</sub> to R<sub>4</sub>

P.M. Vatsala

REP COUNSEL FOR R<sub>5</sub> + R<sub>6</sub>

P.M. Vatsala

P.M. VATSALA

V. SRIWASAN

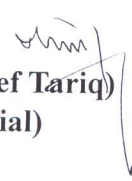
COUNSEL FOR

PETITIONER



**ORDER**

Counsel for both the parties present. Counsel for petitioner has moved one application for amendment of the petition and impleading of necessary party. It is stated by the counsel for petitioner that he is filing an amended petition coupled with documents relied upon, in the Registry by serving a copy to the other side. The Registry is directed to issue notices to the party proposed to be impleaded. Simultaneously, the counsel for the petitioner is also directed to issue private notice to the party proposed to be impleaded alongwith application and the petition with the documents relied upon. Put up on 28.11.2016 at 10.30 A.M.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)